

MADHYA PRADESH STATE JUDICIAL ACADEMY, JABALPUR

Schedule of Refresher Course for Civil Judges (on completion of five years Judicial Service) (**Group-I**)

(10.02.2025 to 15.02.2025)

DATE/DAY	10.00 am to 10.15 am	SESSION – I 10:15 am to 11.30 am	SESSION – II 11.45 am to 1.00 pm	SESSION – III 1.45 pm to 3.00 pm	SESSION – IV 3.15 pm to 4.30 pm	SESSION – V 4.30 pm to 5.45 pm
10.02.2025 (Monday)	Inauguration of the Course By: Officers of the Academy	Feedback from the participants, identifying issues and challenges faced on the Board By: Officers of the Academy	Key issues relating to – Mental Health Act, 2013 By: Shri Amit Singh Sisodia OSD, MPSJA	New connotations relating to cognizance, complaint u/s section 156 (3) CrPC By: Dr. Dharmendra Kumar Tada Faculty Member (Sr.), MPSJA	Recording of evidence and adjournment in criminal cases: Expeditious trial • Guidelines of <i>In. Re. v. State of Andhra Pradesh</i> case By: Shri Manish Sharma Faculty Member (Jr. 1), MPSJA	Key issues relating to – Preliminary enquiry and Departmental enquiry By: Director, MPSJA
11.02.2025 (Tuesday)	Discussion on material/ recap of preceding day's learning By: Officers of the Academy	Key issues relating to primary and secondary evidence & Electronic evidence By: Shri Manish Sharma Faculty Member (Jr. 1), MPSJA	Key issues relating to – Offences under Arms Act, 1959, M.P. Excise Act, 1915 and the Madhya Pradesh Govansh Vadh Pratishedh Adhiniyam, 2004 By: Shri Amit Singh Sisodia OSD, MPSJA	Sentencing Policy and Victim Compensation Scheme By: Director, MPSJA	Discussion on Specific Relief Act, 1963 with reference to recent amendments By: Shri Sachin Sharma Addl. Director, MPSJA	Key issues relating to – Board Management and Case management By: Director, MPSJA
12.02.2025 (Wednesday)	Discussion on material/recap of preceding day's learning By: Officers of the Academy	Expediting the execution proceeding • Guidelines of <i>Rahul S. Shah v. Jitendra Kumar Gandhi</i> case By: Shri Manish Sharma Faculty Member (Jr. 1), MPSJA	• Issues relating to Arrest, remand and Bail • Guidelines of <i>Satendra Kumar Antil</i> case By: Shri Sandeep Sharma Principal Registrar (Judicial), High Court of M.P., Jabalpur	Key issues relating to – Gram Nayalaya Adhiniyam, 2008 By: Shri Amit Singh Sisodia OSD, MPSJA	Key issues relating to – Order 7 Rule 10 & 11 CPC By: Shri Sachin Sharma Addl. Director, MPSJA	Discussion on Civil & Criminal Judgments called from participants By: Director, MPSJA

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13.02.2025 (Thursday)	Discussion on material/ recap of preceding day's learning By: Officers of the Academy	<ul style="list-style-type: none"> • Key issues relating to – Hindu Succession Act, 1956 • New Horizon : <i>Vineeta Sharma</i> case By: Shri Manish Sharma Faculty Member (Jr. 1), MPSJA	Key issues relating to – NDPS Act, 1985 <ul style="list-style-type: none"> • Special Reference with 52A of NDPS Act By: Shri Sachin Sharma Addl. Director, MPSJA	Law relating to Injunction & breach of injunction By: Dr. Dharmendra Kumar Tada Faculty Member (Sr.), MPSJA	Discussion on – Key issues relating to Wild Life Protection Act, 1972 & Indian Forest Act, 1927 and Mines and Minerals (Development and Regulation) Act, 1957 By: Shri Amit Singh Sisodia OSD, MPSJA	Introduction of paperless courts; use of e-Court application and e-JOTI Journal software By: Shri Manish Sharma Faculty Member (Jr. 1), MPSJA
14.02.2025 (Friday)	Discussion on material/ recap of preceding day's learning By: Officers of the Academy	Discussion on Court Fees Act, 1870 and Suits Valuation By: Smt. Vishveshwari Mishra Civil Judge, Senior Division, Jabalpur	Key issues relating to Protection of Women from Domestic Violence Act, 2005 and maintenance under 125 CrPC <ul style="list-style-type: none"> • Guidelines of <i>Rajneesh v. Neha</i> case By: Smt. Namita Dwivedi Assistant Director, MPSJA	Recording of evidence and adjournment in Civil Cases: Expeditious trial <ul style="list-style-type: none"> • Guidelines of <i>Yashpal Jain v. Sushila Devi</i> case By: Dr. Dharmendra Kumar Tada Faculty Member (Sr.), MPSJA	Key issues relating to – Succession certificate u/s 372 of the Indian Succession Act, 1925 By: Shri Sachin Sharma Addl. Director, MPSJA	Key issues relating to – Negotiable Instruments Act, 1881 By: Shri Sameer Kumar Mishra Civil Judge, Senior Division, Jabalpur
15.02.2025 (Saturday)	Discussion on material/ recap of preceding day's learning By: Officers of the Academy	Discussion on – Juvenile Justice (Care and Protection of Children) Act, 2015 By: Smt. Namita Dwivedi Assistant Director, MPSJA	Issues relating to sections 313 & 319 CrPC <ul style="list-style-type: none"> • Guidelines of <i>Rajkumar @ Suman v. State</i> case • Guidelines of <i>Indra Kunwer v. State of Chhattisgarh</i> By: Dr. Dharmendra Kumar Tada Faculty Member (Sr.), MPSJA	Open interactive session By: Officers of the Academy	Valedictory Session By: Officers of the Academy	

- Note:**
- (1) Yoga Session every morning from 7:30 am to 8:15 am.
 - (2) The Schedule is subject to change as per exigencies.
 - (3) Tea Breaks 11.30 am to 11.45 noon and 3.00 pm 3.15 pm.
 - (4) Lunch Break 1.00 pm to 1.45 pm.
 - (5) Recap Session – 10.00 am to 10.15 am from Tuesday onwards.
 - (6) **Use of Cell Phones in lecture room is strictly prohibited.**

DIRECTOR